

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:538
ANSWERED ON:03.12.2004
CREATION OF ADDITIONAL POSTS OF NOTARY PUBLIC
Patil Shri Shrinivas Dadasaheb

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Union Government propose to create additional post of Notary Public in various parts of the country;
- (b) if so, the ratio of population for which one Notary is appointed by the Union Government;
- (c) whether in Union Government have noticed about the exorbitant fees demanded by the Notaries;
- (d) if so, whether the Government proposes to standardize the fees taken by Notaries for these services rendered by them?

Answer

MINISTER of State in the Ministry of Law and Justice (Sh.k.Venkatapathy)

(a): No , sir

(b): The Quotas / maximum number of notaries to be appointed by the Central Government and State Governments /Union Territories have been specified in the Schedule 10 the Notaries Rules.

(c): No, sir.

(d) : No, sir. The fees to be charged by a notary for doing notarial act is already specified in the Notaries Rules.